

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**Contempt Petition No.60/179/2018 IN
OA No.60/1398/2018 &
MA No.60/1875/2018**

Chandigarh, this the 6th day of December, 2018

...

CORAM: HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)

...

Smt. Sudeshna Kumari, aged 55 years, wife of Sh. Vinod Kumar, working as Primary Teacher in Kendriya Vidhalaya Sangathan (KVS), resident of Staff Qtr. No.7, Type-II, K.V. No.2, Ambala Cantt. Haryana-133001.

....PETITIONER

(Present: Mr. Narender Pal Bhardwaj, Advocate)

VERSUS

1. Priyanka Tyagi wife of Sanjeev Tyari, Principal, Kendriya Vidhalaya Sangathan K.V. No.2, Ambala Cantt. Haryana-133001.
2. S.S. Rawat, The Deputy Commissioner, Kendriya Vidhalaya Sangathan, Regional Office, Gurgaon, Haryana-122001.
3. Santosh Kumar Mall, Commissioner, Kendriya Vidhalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110016.

....RESPONDENTS

(Present: Mr. R.K. Sharma, Advocate)

ORDER (Oral)

HON'BLE MRS. AJANTA DAYALAN, MEMBER (A):-

1. The learned counsel for the applicant states that the present Contempt Petition was on the order dated 22.11.2018 (Annexure A-2) of this Tribunal, wherein direction was issued to the respondents to allow the applicant to work at Ambala.

He further stated that this order has been complied with, therefore, the CP may be disposed of as having been rendered infructuous.

2. Therefore, with the consent of both the counsels for the parties, the instant CP is disposed of. Notices stand discharged.
3. MA No.60/1875/2018 also stands disposed of.

**(AJANTA DAYALAN)
MEMBER (A)**

Date: 06.12.2018.

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